



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Jammu/Srinagar.

Notification

Jammu, the 30th of March, 2017.

SRO 153.- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the officers shown in annexure to this Notification to be the Executive Magistrates of the first class, who shall exercise all the powers of an Executive Magistrate of the first class within such jurisdiction as may be assigned to them by District Magistrate Budgam till the elections of Srinagar parliamentary constituency is over.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA.

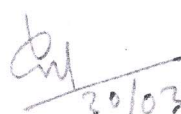
NO: LD (P) 2008/Budgam.


Dated: 30 - 03 - 2017.

Encl:- 03lvs.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate Budgam. This is with reference to his OM No DEO/Bud/2017/1150-55 dated 29-03-2017.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
6. SRO Section, Department of L,J& PA (w.7.s.c).


(Khurshid Ahmad Bhat)
Assistant Legal Remembrancer,
Department of LJ&PA


30.03.17

